

CENTRAL JAIL, AIZAWL

1. **Date of Visit:** I began my visit to Central Jail, Aizawl today the 12th of February, 2014 at 01:00 pm. I was accompanied by Shri. K. Lawmthanga, Asst. IG Prisons, Shri. Lalthankima Sailo, Special Superintendent, Central Jail, Shri. L.T. Ropuia, Jailer, four Asst. Jailors and Dr. Lalhriatzuali Ralte, Medical & Health Officer, Central & District Jail, Aizawl. Earlier visits by other officials are as follows:
 - a. 15/11/12- Shri. Franklin Laltinkhuma, IAS, DC, Aizawl along with two other Members of the Board of Visitors.
 - b. 06/11/12- Shri. K. Lianzuala, Chairman, Subject Committee, Mizoram Legislative Assembly.

2. **Introduction:** This jail is located in Luangmual locality about 14 kms from Aizawl town. The road condition to the jail from the town is quite shabby, making the trip rather difficult.

The area of the jail complex is sloppy with the different facilities on various slopes. Plenty of land is available here.

Female inmates are housed in a separate section of the jail complex with a long, thick, high wall separating the two sections.

There are 12 Watch Towers surrounding the entire jail complex. Of them, only 6 or 7 are manned by Home Guards personnel. The rest are not required, as informed to me.

3. **Prison Population:** The capacity of the jail is 575 (M=486; F=89). Today, there are 407 inmates. Of them, 37 are life convicts, 105 are in for Rigorous Imprisonment, 67 (M=65; F=2) undergoing Simple Imprisonment and 173 UTPs of which 25 are Females. There is no over-crowding in this jail. The details are in **Annexure 'A'**.
4. **Staff Strength:** The staff strength is 154, including 31 Muster Roll employees. Barbers and Sweepers are also available but there is no post of Cooks. The inmates prepare their own food. Details are in **Annexure 'B'**.
5. **Land & Building:** There are no records of either the land or of the building here in the district jail. However, I am informed that the total area of this complex is 63.27 acres. High walls enclose this facility, the height ranging from 18 to 20 feet.

For the Male population, 7 buildings have been divided into 20 units but only 11 units are occupied. For the Female population, there are 3 barracks but only 2 are occupied and 1 is vacant.

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CENTRAL JAIL, AIZAWL

There is a Hospital, Kitchen sheds and Vocational units within the jail complex.

6. **Sanitation:** The campus of the jail is clean. The wards, however, need urgent repairs and a coat of paint to remove the gloominess. In the Female section, all footwear was kept outside the barracks by the inmates whilst the interiors were spick and span.
7. **Food & Kitchen:** Rations are as per scale. The food is prepared by the inmates themselves.
8. **Clothing & Bedding:** These are being provided according to the jail manual and as per scale. The items differ according to the winter and summer seasons. The winter here lasts for only two months, i.e., December and January.
9. **Education:** A Bachelor Preparatory Programme (BPP), under the aegis of IGNOU, is available here. Last year the enrolment figure was 9. This year the figure is 32 – a positive development. A teacher has been arranged locally. Besides, literate inmates help their less fortunate friends.
10. **Prison Industries:** There are 4 handloom machines available here, all run by males. The woven cloth is sent to the Directorate which distributes it to the various jails. Prison uniform is also stitched here by the Tailoring department. Besides, there is a Carpentry unit here which makes good quality furniture according to requirement. There is a unit of the National Bamboo Agency (NBA) and a Bamboo Development Agency (BDA) operating here since 2013.
11. **Interviews:** Interview facility is allowed to the inmates on Mondays, Wednesdays and Fridays. Only 5 minutes is given to the inmates to interact with their relatives. Perhaps, the number of interview days may be increased as the number of inmates is more and there is space constraint in the Interview room. Only 5 minutes time is considered too less for interaction.
12. **Correctional Programmes:** There is no Counsellor or Probation Officer available for the inmates. Fortunately, various NGOs like 'Shalom' (Tuesdays), 'Prison Ministry India' (PMI-Wednesdays) and 'Set Free' (Thursdays), visit this facility.
13. **Recreational Activity:** A colour TV is provided in each ward for the viewing pleasure of the inmates. Also, adequate number of indoor and outdoor games is available. There is a Library and a large TT Court

CENTRAL JAIL, AIZAWL

available. This TT Court is also used as a meeting place by the inmates on National Days like January 26, August 15 and Mizoram Statehood Day (Feb. 20).

14. **Health & Hospital:** There is a doctor available in this jail. She alternates between the District Jail and this jail. An Ambulance is stationed nearby within the jail complex. Also, an adequately-stocked Infirmary as well as a diagnostic centre is located within the jail campus. A Lab Technician and his helper are both present here. Serious cases are referred at once to the Civil Hospital, Aizawl.
15. **Remission:** This is being granted as per the Rules amended in 1986 by the State Government. The facilities now available to the inmates are Ordinary Remission, Annual Good Conduct Remission, Special Remission and State Remission. The Rules are at **Annexure 'C'**.
16. **Leave & Parole:** These are being granted as per the Jail Manual.
17. **Premature Release:** None.
18. **Status of Investigation & Trail pending against UTPs:** None of the Convicts is due for release in the near future (**Annexure 'D'**). Of the UTPs, most of them have been sent here only this year. A study of their cases does not reflect any long-term incarceration. Only 5 cases belong to March 2012 onwards (**Annexure 'E'**).
19. **Appeals:** None pending.
20. **Legal Aid to inmates:** A representative from the State Legal Cell visits this jail on a regular basis. Para Legal Volunteers (PLV) from amongst the jail inmates renders assistance to those requiring legal advice. The inmates may be informed about their rights regarding the Legal Aid Cell.
21. **Board of Visitors:** The last notification regarding Board of Visitors was published on April 16, 2012 (**Annexure 'F'**). Unfortunately, here also the Board has not met regularly.
22. **Departmental Inspections:** The officials could not show me the Inspection Register as mentioned in Rule 11 of the 'Rules for Management of Jails in Assam' contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894. Rule 11 and Rule 12 of the aforementioned Rules contain instructions regarding Inspections of jails by the Inspector-General and its transmission to the Superintendent of the concerned jail (**Annexure 'G'**).

CENTRAL JAIL, AIZAWL

23. **Interaction with Inmates:** As none of the inmates evinced any interest, no interaction was possible with them.

24. **Summary & Recommendations:**

- a. Repairs are required in the wards inhabited by the inmates. This may be got done speedily.
- b. Land records and building records may be sent from the office of the IG Prisons to the Central Jail for their record.
- c. Post of Cooks is required in this jail.
- d. Instead of the local arrangement, a teacher may be appointed for the education of the inmates.
- e. There is an urgent need to increase the number of days for the inmates to have visitors as well as an urgent need to increase the time limit for the interview.
- f. The Library may be stocked with fresh books and magazines. This would help divert the minds of the inmates.
- g. A Counsellor is very essential here. The inmates need to be counselled and to be heard by a qualified practitioner.
- h. The Board of Visitors may meet.
- i. A regular Inspection Register for departmental inspections may be opened. The present Visitor's Book may be kept exclusively for visitors.
- j. I was informed that the Draft Jail Manual for Mizoram, based on the Model Jail Manual, was submitted to the Government quite some time back. The State Government may like to notify this Manual.
- k. It was brought to my attention that registration for the Mizoram Health Care Scheme was going on. The premium was as low as Rs. 300/- per year for hospitalisation cases. The Scheme is for BPL families and normal families not engaged in Government service. Details of this Scheme may be sought and inmates who qualify for the Scheme may be got registered.



17/02/2014

(Shri. A. Pradhan) IPS (Retd.)
Special Rapporteur, NE Zone
National Human Rights Commission

**CENTRAL JAIL AIZAWL
POPULATION REPORT AS ON 12.2.2014**

	MALE	FEMALE	TOTAL
LIFE CONVICT	37	-	37
R.I	105	-	105
S.I	65	2	67
UTP	173	25	198
CHILDREN WITH MOTHER	Nil	Nil	Nil
TOTAL	380	27	407

CASE WISE CLASSIFICATION

SL No		MALE	FEMALE	TOTAL
1	Murder	69		69
2	Attempt to Murder	2		2
3	Rape	81		81
4	Theft	52	4	56
5	Extortion	1		1
6	Robbery	2		2
7	Dacoity	6		6
8	Kidnapping	30		30
9	Burglary & Trespass	14		14
10	Molestation (354 IPC)	2		2
11	Mischief	5	1	6
12	Annoyance	30		30
13	Causing Hurt	5		5
14	Other IPC	7	2	9
15	MLTP Act	51	5	56
16	ND & PS Act	17	15	32
17	Arms Act	4		4
18	Police Act	2		2
	TOTAL	380	27	407

Mizoram Liquor
Total Prohibition
Act

LIST OF STAFF UNDER
SPECIAL SUPERINTENDENT: CENTRAL JAIL, AIZAWL
As on January, 2014

Sl.No.	Name of post	Number of post	Remarks
1	Special Superintendent	1	
2	Medical & Health Officer	1	
3	Jailer	1	
4	Assistant Jailer	3	
5	Staff Nurse	2	
6	Head Pharmacist	1	
7	UDC	1	
8	LDC	2	
9	Junior Instructress	1	
10	Driver	1	
11	Chief Head Warder	1	
12	Head Warder	17	
13	Jail Warder	85	
14	Peon	1	
15	Sweeper	4	
16	Barber	1	
17	Muster Roll (Skilled- I)	3	
18	Muster Roll (Skilled- II)	18	
19	Muster Roll (Unskilled)	10	
		TOTAL 154	

Annexure 'c'

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Regd. No. NE 907



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NOTIFICATION

No. C. 18014/1/83-HMJ, the 24th July, 1986. Whereas it has been found that the provision for remission as contained in Chapter XIX of the Assam Jail Manual which is applicable to Mizoram is not adequate to cover various cases of remissions of sentences which are to be sanctioned to the convicts by the Government of Mizoram.

Now, therefore, Lt. Governor (Administrator) of Mizoram, in exercise of the powers under provisions of 59 (5) of the Prisons Act 1894, of the Assam Jail Manual, is pleased to amend the said Manual as applicable in Mizoram as follows:-

REMISSION SYSTEM

1. (1) These rules may be called the Assam Jail Manual as applicable in Mizoram (Amendment) Rules, 1986.
 - (2) They shall have the like extent as Assam Jail Manual (hereinafter referred to as the principal Rules) as applicable in Mizoram.
 - (3) They shall come into force at once.
2. In the principal rules, chapter XIX under the caption, remission system, appearing in rules, the following shall be substituted; namely :-

REMISSION SYSTEM DEFINITIONS :

- (i) "Remission" means a concession granted to Prisoners with a view to shortening their sentences. It is concession and cannot be treated or claimed as a right.

- (ii) "Prisoner" includes a person committed to Prison in default of furnishing security to keep the peace or be of good behaviour, and also an ex-military person convicted by a Court Martial.
- (iii) "Sentence" means a sentence as finally fixed on appeal or remission or otherwise and ~~includes an aggregate of more sentences than one~~ an order of committal to ~~prison in default of~~ furnishing security to keep the peace or be of good behaviour.
- (iv) "Life Sentence" shall be reckoned as twenty years for purposes of calculation of remission (vide section 57, Indian Penal Code). In the case of a Prisoner having more than one life sentence, twenty years shall be treated as the total of his sentences for the purpose of calculating remission. Grant of remission to a life convict shall not mean actual remission in his sentence. When his case will be examined by the Review Board, the remission to his credit will be one of the factors on the basis of which the review of his sentence will be done.
- (v) "Transportation for life" shall be construed as "Imprisonment for life".
- (vi) "Government" means the Government of Mizoram.

3. KINDS OF REMISSION :

Remission may be of the following kinds, that is to say :

- (a) Ordinary Remission.
- (b) Annual Good Conduct Remission.
- (c) Special Remission and
- (d) State Remission.

4. ORDINARY REMISSION :

- (a) The Superintendent or any other Officer empowered by the Superintendent on his behalf shall be the authority to grant ordinary remission.
- (b) The grant of remission shall be made every month by the authorities mentioned in Sub-Rule (a) above.

5. ELIGIBILITY :

The following Prisoners will be eligible for earning ordinary remission :-

- (a) Non-habitual Prisoners having a substantive sentence of three or more months.
- (b) Prisoners sentenced to simple Imprisonment of less than three months and who volunteer to work and actually work.
- (c) Prisoners undergoing imprisonment (whether simple or rigorous) irrespective of the length of imprisonment, whether substantive or in lieu of payment of fine, who are working on conservancy jobs.

- (d) Prisoners undergoing imprisonment in lieu of fine which immediately follows and is in continuation of the sentence which makes the prisoner other-wise eligible to remission.
- (e) Ex-military Prisoners convicted by court martial.
- (f) Habitual Prisoners having substantive sentence of rigorous imprisonment of 6 months and more.
- (g) Habitual Prisoners sentenced to simple imprisonment who volunteer to work and actually work and whose unexpired portion of sentence on the date they so volunteer to work is 6 months or more.

6. NON-ELIGIBILITY :—

Ordinary Remission may not be granted to the Prisoners who have :—

- (a) Substantive sentence of imprisonment of less than three months or 90 days in the aggregate.
- (b) If he is undergoing a sentence of imprisonment in lieu of fine which is not annexed to a term of substantive sentence for which the Prisoners is other-wise eligible for remission.
- (c) If term of sentence or the aggregate of sentence passed against him is reduced on appeal or otherwise to a period of less than three months or 90 days.
- (d) In whose case, the Government has ordered that remission should not be granted.
- (e) Prisoners transferred to special Prison on disciplinary grounds for the period he is confined in that prison on those grounds.
- (f) Who has resorted to hunger strike or work strike, or hospitalised owing to self inflicted injuries, for such periods as may be decided by the Superintendent.

7. SCALE OF ORDINARY REMISSION :

Ordinary remission shall be awarded at the following scales :—

- (a) Three days per month for thoroughly good conduct and scrupulous attention to all prison regulations.
- (b) Three days per month for Industry and due performance of the daily task imposed.

In lieu of ordinary remission allowed under Rule 7 above the prisoner mentioned in column 1 of the table below (being prisoner who are

eligible for remission under Rule 5) shall be granted ordinary remission for the number of days not exceeding those shown against them in column 2 there of :-

T A B L E

CATEGORY OF PRISONERS	SCALE OF REMISSION
1	2
(a) Convict Warder	(1) Four days per month for good behaviour discipline and attention to all prison regulations. (2) Five days per month for satisfactory performance of the allotted work in accordance with the prescribed standards.
(b) Convict Overseer.	(1) Three days per month for good behaviour discipline and attention to all prison regulations. (2) Four days per month for satisfactory performing the allotted work in accordance with the prescribed standards.
(c) Convict Night Watchmen.	(1) Three days per month for good behaviour, discipline and attention to all prison regulations. (2) Three days per month for satisfactorily performing the allotted work in accordance with prescribed standards.
<i>convener</i> (d) Prisoners working on conservancy jobs or employed in above jobs i.e. a, b, c, or other works where they are required to work on Sundays and Government Holidays.	(1) Four days per month being a remission in addition to the remission earned under Rule 7.

9. PROCEDURE FOR CALCULATING ORDINARY REMISSION :

Subject to the provisions of paragraph/Rule II ordinary Remission under Rule 7 shall be calculated from the first day of the Calendar month next following the date on which the convict is committed to Jail, or if he was in Jail as

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an Industrial prisoner on the date of sentence, the date of such sentence. Any convict who, because of his having been released on bail or if his sentence having been temporarily suspended, is afterwards re-admitted to Jail, shall be brought under the remission system on the first day of calendar-month next following such readmission, but shall be credited with any remission which he may have earned as a convict previous to his release on bail or the suspension of his sentence. Remission under Rule 8 shall be calculated from the first day of the calendar month following the appointment of the convict as a convict Warder, convict Overseer or convict night Watchman.

10. PROCEDURE OF AWARD :

- (1) An officer awarding ordinary remission shall before making the award, consult the prisoner's history ticket in which every offence proved against the prisoner must be carefully recorded.
- (2) If a prisoner has not been punished during the month otherwise than by a formal warning, he shall be awarded the full ordinary remission for the month under Rule 7 or if he is convict Officer under Rule 8.
- (3) If a prisoner has been punished during the month otherwise than by a formal warning, the case shall be placed before the Superintendent, who, after considering the punishment or punishment awarded, shall decide what amount of remission shall be granted under Rule 7, or if the convict is a convict Officer, under Rule 8. All remission recorded on the prisoners history ticket shall be entered monthly on the remission card, or if remission cards are not maintained, in a general remission register.

11. RECORD OF AWARD :

The award of ordinary remission shall be made, as early as possible, on the first of the month following and the amount shall be intimated to the prisoner and recorded on his history ticket. Remission granted to a prisoner under Rule 15 shall be recorded on his history ticket as soon as possible after it is awarded.

12. EXCLUSION OF LAST CALENDAR MONTH :

No prisoner shall receive ordinary remission for the calendar month in which he is released.

13. ANNUAL GOOD CONDUCT REMISSION :

When any prisoner eligible for ordinary remission has not committed any prison offence (not being a warning) for a period of one year (excluding the period during which the prisoner is removed from the remission system), reckoned from the date on which he was last punished for a prison offence, he may be granted thirty days' annual good conduct remission, in addition to any other remission.

EXAMPLE :

A prisoner sentenced and admitted to a prison on 1st July, 1984, was removed from remission system for a period of three months from 4th November, 1984. He will not be eligible for annual good conduct on 4th November, 1985 but on 4th February, 1986.

14. SPECIAL REMISSION :

Special remission may be granted to any convict, whether entitle to ordinary remission or not other than a convict undergoing a sentence referred to in Rule 6 (d) for special services, such as —

- (1) Mark diligence in teaching to read and write.
- (2) Special proficiency in learning to read and write or passing an examination with credit.
- (3) Marked success in teaching handicrafts.
- (4) Special excellence in work, or greatly increase out-turn of work of good quality.
- (5) Protecting an Officer/prison visitor or inmate of the prison from attack.
- (6) Special assistance to an Officer of the prison in case of an outbreak of fire or outbreak of riot, strike or other similar emergency.
- (7) Special economy in wearing clothes.
- (8) Assisting in detecting or preventing breaches of prison discipline or regulations.

15 SCALE OF SPECIAL REMISSION :

Special remission may be awarded :—

- (1) by the Inspector General, to an amount not exceeding sixty days in a year.
- (2) by the Superintendent, to an amount not exceeding thirty days in a year.

EXPLANATION :

For the purpose of this rule the year shall be reckoned from the date of sentence, and any fraction of a year shall be reckoned as a complete year.

(1)

16. RECORD OF SPECIAL REMISSION —

An award of special remission shall be entered on the history ticket of the prisoner as soon as possible after it is made, and the reasons for every award of special remission by a Superintendent shall be briefly recorded.

17. STATE REMISSION —

- (1) Remission granted by the Government shall be called state remission.
- (2) The Government may determine grant of remission to such prisoners up to any extent of scale on any such occasions of public/national importance or public rejoicing like Independence Day/Republic Day/Christmas and New Year day. It is subject to withdrawal/forfeiture/revocation, and it is not a right. The Government reserves the right to debar/ withdraw any prisoner or category of prisoners from the concession of state remission.

(3) ELIGIBILITY :—

- (a) The State remission may be awarded to such prisoner or categories of prisoners as the Government may decide.
- (b) In case of prisoners who, at the time of general grant of State Government remission, are released on temporary or emergency release, specific orders of the State Government about the award of this remission to such prisoners are necessary;

(4) SCALE OF STATE REMISSION :

Though the Government has the unfettered discretion under the law to grant such remission upto any extent on any occasion, however keeping in view the requirement of law, the quantum of such remission should not be too large and should be normally as below :-

- (a) 30 days for sentence exceeding one year
- (b) 15 days for sentence exceeding 6 months but less than one year.
- (c) 10 days for sentence exceeding 3 months but less than 6 months.
- (d) 5 days for sentence exceeding 1 month but less than 3 months.

18. LIMIT OF TOTAL REMISSION :

The total of ordinary remission, Annual Good conduct Remission and special remission but excluding State remission granted to a prisoner shall not exceed one third of the sentence.

19. FORFEITURE OF REMISSION :

If a convict is sentenced for an offence committed after his admission to Jail, under sections 147, 148, 152, 224, 302, 304, 304 A, 306, 307, 308, 323, 324, 325, 326, 332, 333, 352, 353 or 377 of the Indian penal Code or for assault committed after his admission to Jail on a warder or other officer, the Inspector General may order the whole or part of any remissions earned by the convict upto the date of the said conviction to be cancelled.

20. RE-ADMISSION TO THE REMISSION SYSTEM :

The Superintendent may with the previous sanction of the Inspector General, re-admit to the remission system any convict who has been removed therefrom under the rules of offences and punishments. Such convict shall begin to earn remissions from the commencement of the calendar month following the date of such re-admission.

21. REMISSION TO LIFE CONVICTS :

A life convict shall be reckoned as a sentence of twenty years for the purposes of granting remission. A life convict, except where the life sentence is awarded after commuting a death sentence, shall earn remission under these rules till he completes twenty years' imprisonment including remission earned under these rules, whereafter he shall cease to earn any remission. (In the case of a prisoner having more than one life sentence, twenty years shall be treated as the total of his sentences for the purpose of calculating remission. Grant of remission to a life convict shall not mean actual remission in sentence). Grant of remission shall not, however entitle a life convict to be released without specific orders from the Government for his release.

22. RELEASE IN OTHER CASES

Same as provided by Rule 21 when a prisoner has earned such remission as entitled him to release, the Superintendent shall release him.

23. TOTAL REMISSION TO BE ENDORSED ON WARRANT ON RELEASE :

When a convict is released without reference to the Government, the total amount of remissions earned by him shall be endorsed on his warrant and the endorsement shall be signed by the Superintendent.

24. PROCEDURE ON TRANSFER :

When a prisoner is transferred to another Jail, the total amount of remission earned by him upto the end of the preceding month shall be endorsed on his warrant and entered in history ticket. The entries being

signed by the Superintendent. The remission sheet shall be sent with the convict alongwith other documents and the receiving Jail shall be responsible for seeing that the above information is duly obtained.

Every Jail in which a convict serves a portion of his sentence shall be responsible for the correct calculation of the remission earned by him in that Jail.

25. PRESERVATION OF REMISSION CARDS/SHEETS :

The remission sheet of a convict shall be retained in the Jail for a period of one year after his release.

26. REMISSION RULES TO BE DISPLAYED :

An abstract of the above remission rules translated into the vernacular shall be displayed in every barrack of the Jails.

By order and in the name of
Lt. Governor, (Administrator),
Mizoram.

V. A. Vasudevaraju,
Secretary to the Govt. of Mizoram,
Home Department.

LIST OF CONVICT PRISONERS DETAINED IN CENTRAL JAIL, AIZAWL AS ON 12.2.2014

Sl. No	Name Of Convict	Section of Law Under Which convicted	Period Of Sentence						Date Of Release Witout Remission		Date Of Release After Remission	
			Substantive			Fine Sentence			If Fine Paid	If Fine Not Paid	If Fine Paid	If Fine Not Paid
			Y	M	D	Y	M	D				
1	Lalhmingliana	376(2)(f) IPC	8	- 0	0	0	- 6	- 0	23-1-20	23-7-20	14-10-19	14-4-20
2	Lalramtluanga	302 IPC	3	- 0	0	0	- 1	- 0	26-3-15	26-4-15	11-6-14	11-7-14
3	Rokhawla	376(1) IPC	7	- 0	- 0	0	- 6	- 0	4-8-18	4-2-19	13-4-18	13-10-18
4	Zonunfela	376(1) IPC	7	- 0	- 0	0	- 6	- 0	27-7-19	27-1-20	3-3-19	3-9-19
5	Lalsiamkunga	376(2)(f) IPC	10	- 0	- 0	0	- 0	- 30	19-8-20	18-9-20	10-11-19	9-12-19
6	Vala	376(2)(f) IPC	10	- 0	- 0	0	- 0	- 60	15-11-20	14-1-21	15-3-20	14-5-20
7	R.Laltanpuia	376(2)(f)/323 IPC	10	- 0	- 0	0	- 1	- 0	6-6-21	6-7-21	27-7-20	27-8-20
8	Dennis Lalnunpuia	302 IPC	20	- 0	- 0	-	-	-	-	23-3-26	-	4-10-22
9	Liansangkima	376 (1)/511/323 IPC	4	- 0	- 0	0	- 6	- 0	15-2-17	15-8-17	2-10-16	2-4-17
10	Thangkhansuan	302/201/341/34 IPC	10	- 0	- 0	0	- 1	- 0	27-6-19	27-7-19	15-4-18	15-5-18
11	Thankamlova	376 (2)(f) IPC	7	- 0	- 0	0	- 6	- 0	25-12-18	25-6-19	10-9-18	10-3-19
12	Lalramngaia	457/380/34 IPC	0	- 8	- 0	0	- 0	- 10	22-5-14	1-6-14	13-3-14	23-3-14
13	Lalnunhrilliana	376(2)(f)/511 IPC	2	- 0	- 0	0	- 3	- 0	9-7-14	9-10-14	15-5-14	15-8-14
14	Malsawmkima	376(2)(f)/511 IPC	5	- 0	- 0	0	- 0	- 15	14-10-15	29-10-15	15-12-14	30-12-14
15	Jerry Lalremruata	454/380 IPC	6	- 0	- 0	0	- 0	- 60	9-5-16	8-7-16	1-12-14	30-1-15
16	Lalhmangaihzuala	376(2)(f) IPC	5	- 0	- 0	0	- 5	- 0	25-7-15	25-12-15	22-10-14	22-3-15
17	Karentea	376(1) IPC	7	- 0	- 0	0	- 1	- 0	15-3-16	15-4-16	9-4-15	9-5-15
18	Miuchi	376(2)(f) IPC	7	- 0	- 0	0	- 0	- 30	23-6-17	23-7-17	8-10-16	8-11-16
19	Ramhmangaiha	376(2)(f) IPC	4	- 0	- 0	0	- 3	- 0	21-4-17	21-7-17	9-3-17	9-6-17
20	Kaplianthanga	302/201/341/34 IPC	10	- 0	- 0	0	- 1	- 0	25-11-18	25-12-18	10-3-18	10-4-18

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[Signature] 13/2/14
 Joint Secretary
 Central Jail, Aizawl

LIST OF CONVICT PRISONERS DETAINED IN CENTRAL JAIL, AIZAWLAS ON 12.2.2014

Sl. No	Name Of Convict	Section of Law Under Which convicted	Period Of Sentence						Date Of Release Witout Remission		Date Of Release After Remission	
			Substantive			Fine Sentence			If Fine Paid	If Fine Not Paid	If Fine Paid	If Fine Not Paid
			Y	M	D	Y	M	D				
21	Hrangliana	302 IPC	20	- 0	0	0	- 0	-30	28-11-24	28 - 12 - 24	20-1-22	28-12-24
22	Lalthanpuia	302/376 IPC	20	-0	0	-			-	28 - 8 - 29	-	28-8-29
23	Lalnunzira	302 IPC	20	-0	-0	-			-	6 - 3 - 21	-	6-3-21
24	Lalrintluanga	302/307 IPC	20	-0	-0	0	-1	0	15-1-23	15 - 2 - 23	26-3-18	15-2-23
25	Lalrinfela	302/34 IPC	20	-0	-0	0	-2	0	19-8-20	29 - 10 - 27	9-6-26	29-10-27
26	Lalnunmawia	302 IPC	20	- 0	-0	0	-3	0	15-11-20	21 - 6 - 32	21-10-31	21-16-32
27	C.Vanlalhruaia	302 IPC	20	-0	-0	0	-1	0	6-6-21	23 - 12-29	15-2-29	23-12-29
28	Lalduhsanga	376 (1) IPC	5	-0	-0	0	-3	0	-	25-2-17	16-10-15	25-2-17
29	Afzal Hussain	376 (1)/IPC	7	-0	-0	0	-1	0	15-2-17	11-7-13	10-1-19	11-7-19
30	Ramdinthara	379 IPC	0	-4	-0	0	-0	-10	27-6-19	26-2-14	6-2-14	26-2-14
31	Suresh Zohmingthanga	376 (2)(f) IPC	10	-0	-0	0	-0	-15	25-12-18	12-11-20	6-5-19	12-11-20
32	H.Thantluanga	376 (1) IPC	1	-8	-0	0	-2	0	22-5-14	22-2-15	-	22-2-15
33	Zolianpuia	380 IPC	12	-0	-0	0	-0	-30	9-7-14	14-9-15	22-6-15	14-9-15
34	Lalhmingmawia	506 IPC	0	-0	-300	0	-0	-10	14-10-15	-31-9-14	17-8-14	31-9-14
35	Zirsangliana	380 IPC	0	-8	- 0	0	-1	0	17-6-14	17-7-14	2-6-14	2-7-14
36	Lalmalsawma	380 IPC	4	- 0	- 0	0	-2	0	10-7-15	10-9-15	13-2-14	13-4-14
37	L.Laikhaw	304 IPC	10	- 0	- 0	0	-0	-50	11-2-18	31-3-18	10-2-16	15-4-16
38	Lory Lalnunsiana	376 (1)	7	- 0	- 0	0	-1	0	20-12-18	20-1-19	22-12-17	22-1-18
39	Lalruatsanga	376 (2)f	8	- 0	- 0	0	-6	0	20-6-20	20-12-20	25-1-20	25-7-20
40	S.Lalmawia	376 (2) f	10	- 0	- 0	0	-0	-15	2-12-21	17-12-21	28-12-20	13-1-21
41	Lalhminghsanga	376 (2) f	10	- 0	- 0	1	-0	0	8-7-22	8-7-23	14-2-22	14-2-23
42	Khamliana	302 IPC	20	- 0	- 0	0	-3	0	1-5-25	1-8-25	26-1-24	26-4-24

LIST OF CONVICT PRISONERS DETAINED IN CENTRAL JAIL, AIZAWLAS ON 12.2.2014

Sl. No	Name Of Convict	Section of Law Under Which convicted	Period Of Sentence						Date Of Release Witout Remission		Date Of Release After Remission	
			Substantive			Fine Sentence			If Fine Paid	If Fine Not Paid	If Fine Paid	If Fine Not Paid
			Y	M	D	Y	M	D				
43	Pakchauh	302 IPC	20	0	0	-			-	19-3-26	-	4-7-25
44	Vanlalchhuangliana	376(2)(f) IPC	0	10	0	0	1	0	5-7-14	5-8-14	14-5-14	14-6-14
45	Laldailova	506 IPC	0	8	0	0	2	0	18-7-14	18-14	21-6-14	21-8-14
46	Zosangzuala	506 IPC	0	6	0	0	6	0	16-5-14	16-11-14	19-4-14	19-10-14
47	Andrew Lalchhuanmawia	457/380IPC	1	0	0	0	2	0	1-11-14	1-1-15	25-9-14	25-11-14
48	Lalrinchhunga	302 IPC	3	0	0	0	3	0	11-9-15	11-12-15	25-6-15	25-9-15
49	Lalengkawla	506 IPC	2	0	0	0	0	30	23-10-15	22-11-15	27-8-15	27-9-15
50	L.T.Ruala	302 IPC	20	0	0	-			-	13-6-21	-	28-9-16
51	Lalrochunga	302 IPC	21	0	0	0	6	0	29-5-31	29-11-31	20-1-31	20-7-31
52	Lalrammawia	302/376(2) IPC	30	0	0	-			-	20-10-40	-	11-6-40
53	Monoranjan Chakma	302 IPC	20	0	0	-			-	19-10-27	-	16-3-25
54	TC.Zomawia	376(1) IPC	5	0	0	0	6	0	5-8-18	5-6-19	20-4-18	20-10-18
55	Ramhmangaiha	376(1) IPC	7	0	0	0	1	0	25-5-20	25-2-20	7-2-20	7-3-20
56	Lalramsanga	302 IPC	7	0	0	0	1	0	2-4-17	2-5-17	30-5-15	30-6-15
57	Santosh Kumar Rai	376(2)(f)/363 IPC	10	0	0	-			-	16-12-17	-	28-12-14
58	Lalropianga	376(f) IPC	12	0	0	0	6	0	8-8-19	8-2-20	25-6-17	25-12-17
59	Ramsanga	376(2)(f) IPC	7	0	0	0	3	0	16-11-19	16-2-20	8-7-19	8-10-19
60	Phunuka	302 IPC	5	0	0	0	1	0	19-12-15	19-1-16	5-3-15	5-4-15
61	Zonunsiana	457/380/34 IPC	0	8	0	0	0	10	6-6-14	16-6-14	28-4-14	8-5-14
62	Lalremruata	376(2)(f) IPC	3	0	0	0	0	60	10-1-15	11-3-15	19-2-14	20-4-14

LIST OF CONVICT PRISONERS DETAINED IN CENTRAL JAIL, AIZAWL AS ON 12.2.2014

Sl. No	Name Of Convict	Section of Law Under Which convicted	Period Of Sentence		Date Of Release Without Remission		Date Of Release After Remission	
			Substantive Y M D	Fine Sentence Y M D	If Fine Paid	If Fine Not Paid	If Fine Paid	If Fine Not Paid
63	Lalnunmawia	376 (1) IPC	7-0-0	0-2-0	25-6-19	25-8-19	30-1-19	30-3-19
64	Lalthanliana	457/380 IPC	1-0-0	-	-	9-4-14	-	24-2-14
65	Lalfakawma	354/509/506 IPC	0-10-0	0-0-10	20-4-14	30-4-14	28-2-14	10-3-14
66	Saihminghluna	506 IPC	0-6-0	0-2-0	29-5-14	29-7-14	28-5-14	2-7-14
67	Lalzamlia	457/380 IPC	1-0-0	0-0-2	6-10-14	8-10-14	-	-
68	Rosiamkima	457/380 IPC	3-0-0	0-0-60	21-8-16	20-10-16	30-6-16	29-8-16
69	Lalnunpuia	457/380 IPC	2-0-0	0-0-60	2-6-15	1-8-15	17-2-15	16-4-15
70	Vanlalruata	454/380 IPC	1-0-0	0-1-0	21-10-14	21-11-14	15-9-14	15-10-14
71	Rualhleia	376(1) IPC	7-0-0	0-3-0	9-8-15	9-11-15	22-12-13	22-3-14
72	Joseph Lalrinliana	376(1)(f)/377/511 IPC	5-0-0	0-1-0	8-7-15	8-8-15	8-9-14	8-10-14
73	Thawngneihthanga	302/326 IPC	8-0-0	0-6-0	27-12-14	27-6-15	9-5-14	9-11-14
74	Varrozama	379 IPC	0-3-0	-	-	7-3-14	-	7-3-14
75	Laltanpuia	457/380 IPC	0-6-0	0-0-2	4-5-14	6-5-14	4-5-14	6-5-14
76	Vanlallawma	506 IPC	0-2-0	0-2-0	6-2-14	6-4-14	1-2-14	1-4-14
77	Isak malsawmtluanga	379/324 IPC	0-3-0	0-1-0	29-3-14	29-4-14	13-3-14	13-4-14
78	Lalbiakzuala	506 IPC	0-6-0	0-0-10	17-5-14	27-5-14	20-4-14	30-4-14
79	Laingilneiha	506 IPC	0-6-0	-	-	24-5-14	-	24-5-14
80	Rochanmawia	379 IPC	0-3-0	0-1-0	19-4-14	19-5-14	9-4-14	9-5-14
81	Lalremruata	454/380 IPC	0-3-0	0-1-0	19-4-14	19-5-14	9-4-14	9-5-14
82	Thawmliana	302 IPC	20-0-0	0-5-0	14-7-30	14-12-30	16-1-30	16-7-30
83	Lalsangzuala	302 IPC	20-0-0	-	-	19-1-28	-	15-3-26
84	Onghlau	302 IPC	20-0-0	-	-	16-9-28	-	18-9-25

LIST OF CONVICT PRISONERS DETAINED IN CENTRAL JAIL AIZAWLAS ON 12.2.2014

Sl.No	Name Of Convict	Section of Law Under Which convicted	Period Of Sentence		Date Of Release Witout Remission		Date Of Release After Remission	
			Substantive Y M D	Fine Sentence Y M D	If Fine Paid	If Fine Not Paid	If Fine Paid	If Fine Not Paid
85	Dawncheuva	302 IPC	20-0-0	0-3-0	7-3-33	7-6-33	20-10-33	20-1-33
86	C.Lalthianghlina	302 IPC	20-0-0	-	-	30-10-32	-	19-2-33
87	Lalmuanpuia	302 IPC	20-0-0	-	-	7-9-32	-	4-8-32
88	Zothanpuia	376(1) IPC	20-0-0	0-6-0	6-12-31	6-6-32	27-8-31	27-4-32
89	Lalthawmmawia	302 IPC	20-0-0	0-0-15	4-2-29	19-2-29	8-11-27	8-5-28
90	Lalthuthlungthara	376(2) IPC	20-0-0	0-3-0	18-12-25	18-3-26	30-10-25	30-1-26
91	Lianchungnunga	376(1) IPC	7-0-0	0-2-0	1-2-20	1-4-20	1.2.20	1.4.20
92	Sakhawliana	302/506 IPC	10-0-0	0-3-0	26-11-21	26-2-21	10.6.20	10.9.20
93	F.Lalthanmawia	376(2)(f) IPC	10-0-0	-	24-3-21	-		1.11.20
94	C.Lalmalsawma	376(2)(f) IPC	10-0-0	3-0-0	12-10-22	12-10-25	3.7.23	3.7.25
95	Zoramchhuana	302/201(b) IPC	5-0-0	0-1-0	4-4-18	4-5-18	25.12.17	25.1.18
96	Lalngilneiha	376(2)(f) IPC	5-0-0	0-0-15	27-10-18	11-11-18	3.6.18	18.6.18
97	TBC Lalmachhuana	376 IPC	7-0-0	0-6-0	19-8-18	19-2-19	28.4.18	28.10.18
98	J.Lalmalsawma	376(1) IPC	7-0-0	0-4-0	16-12-18	16-4-19	7.12.18	7.1.19
99	R.Vanlalduatpuia	376(2)(g) IPC	10-0-0	0-1-0	16-6-20	16-7-20	4.8.19	4.9.19
100	Lalmunsanga	304 IPC	7-0-0	0-6-0	25-9-19	25-3-20	15.3.19	15.9.19
101	MS.DAwngzela	302 IPC	10-0-0	0-3-0	3-1-21	30-4-21	Emergency leave w.e.f 18.12.13	
102	B.Lalremruata	25(1-B)(a)A Act 376(2)(g)/506 IPC	10-0-0	0-1-0	16-6-20	16-7-20	16.12.19	16.1.20
103	Lalremsiama	376(1)(f)/506 IPC	7-0-0	0-3-0	27-3-20	27-6-20	9.2.20	9.5.20
104	PC.lalchhanhima	302 IPC	10-0-0	0-2-0	3-7-21	3-9-21	22.8.20	22.10.20
105	Lalthatpuia	376(2)(f) IPC	10-0-0	0-6-0	16-4-22	16-10-22	19.11.21	19.5.22

106	Lalrohluia	363/342/376(1) IPC	10-0-0	0-6-0	23.8.22	23.2.23	22.8.21	22.2.23
107	Lalremruata	302/380 IPC	20-0-0	0-3-0	14.8.27	14.11.27	24.8.26	24.11.26
108	RC Lalmaka	302 IPC	20-0-0			28.3.23		6.8.18
109	Zothanpuia	224 IPC	1-0-0			23.2.14		23.2.14
110	Mawngthuaisei	295 /448 IPC	0-3-0			4.3.14		4.3.14
111	Vanlalzawma	376 (1) IPC	7-0-0	0-1-0	6.7.18	6.8.18	27.8.17	27.9.17
112	Laltlankima	376(2)(f) IPC	3-6-0	0-1-0	28.2.15	28.3.15	3.4.14	3.5.14
113	Mahindra Limbu	376 (1) IPC	7-0-0	0-2-0	16.9.16	16.11.16	25.12.14	25.2.15
114	Laltanpuia	376(2)(f) IPC	12-0-0	0-6-0	26.3.18	26.9.18	24.8.14	24.2.15
115	Amir Uddin Mazumdar	376 IPC	5-0-0	0-1-0	18.9.16	18.10.16	14.7.16	14.8.16
116	Lalliana	376 (1) IPC	4-0-0	0-6-0	11.1.17	11.7.17	26.8.16	26.2.17
117	Zorama	376(2)(f) IPC	1-0-0	0-0-30	9.10.17	8.11.17	14.1.17	13.2.17
118	Anil Tudu	376(2)(f) IPC	10-0-0	0-6-0	30.6.22	30.12.22	29.2.22	29.8.22.
119	James Lalrinmawia	376(2)(g) IPC	4-0-0	0-3-0	7.8.17	7.11.17	25.6.17	25.9.17
120	Nor Bahadur Pradhan	376(2)(f) /377 IPC	10-0-0	0-4-0	29.7.21	29.11.21	3.12.20	3.4.21
121	Lalbiaksanga	376(1)/384/448/323/34 IPC	10-0-0	0-2-0	6.10.20	6.12.20	20.4.19	20.6.19
122	Lalbiaktluanga	506 IPC	0-0-30	0-0-5	1.3.14	6.3.14		
123	Lalhmingmawia	457/380 IPC	0-6-0	0-0-5	23.3.14	28.3.14	24.2.14	1.3.14
124	Malsawmtluanga	380 IPC	0-3-0	0-0-1	28.2.14	1.3.14	20.2.14	21.2.14
125	Lalnunmawia	506 IPC	0-3-0	0-0-20	1.3.14	21.3.14	13.2.14	5.3.14
126	B.Lalrintluanga	506 IPC	0-6-0	0-0-60	10.8.14	10.10.14	-	-
127	Malsawmdawngkima	376(2)(f) IPC	5-0-0	--	-	16.7.18	-	-

128	Vanlalruata	380 IPC	0-6-0	0-0-30	6.3.14	5.4.14	16.1.14	16.2.14
129	Lalfakzuala	380 IPC	0-3-0	0-0-10	19.2.14	1.3.14	5.2.14	15.2.14
130	Zonuntluanga	454/380 IPC	1-0-0	0-1-0	23.4.14	23.5.14	4.4.14	5.4.14
131	Lallungmuana	323/376	7-0-0	0-0-30	22.12.15	21.1.16	3.4.14	27.4.14
132	Lahlupuaia	506 IPC	0-7-0	0-0-10	16.4.14	26.4.14	25.2.14	5.3.14
133	Baireh Riang	302 IPC	20-0-0	1-0-0	7.1.30	7.1.31	2.5.29	2.5.30
134	Budi joy Riang	302 IPC	20-0-0	1-0-0	7.1.30	7.1.31	2.5.29	2.5.30
135	Milon Joy Riang	302 IPC	20-0-0	1-0-0	23.8.30	23.8.31	24.11.29	24.11.30
136	MD Mister	302 IPC	20-0-0	0-2-0	21.6.24	21.8.24	19.10.23	19.12.23
137	Lallawmsanga	302 IPC	20-0-0	0-3-0	20.4.27	20.7.27	18.5.25	18.8.25
138	Laltanpuia	302 IPC	20-0-0	0-6-0	11.1.30	11.7.30	12.4.29	12.10.29
139	David Vanlaltlanchhuaha	302 IPC	20-0-0	0-3-0	21.9.29	21.12.29	14.1.29	14.4.29
140	Chiahhluna	302 IPC	20-0-0	0-6-0	23.12.31	23.6.32	2.9.31	2.3.32
141	AC Talukdar	302 IPC	20-0-0			25.8.26		29.3.25
142	Vanlalpenga	302 IPC	20-0-0	3-0-0	24.8.28	24.8.31	25.12.27	25.12.30
143	Vanlalchhunga	326 IPC	20-0-0	0-0-0		25.12.19		1.3.15
144	Sargir Kumar Chakma	302 /34	20-0-0	0-1-0	27.9.32	27.10.32	29.4.32	29.5.32
145	Lalhmingmawia	302 IPC	20-0-0	0-1-0	13.6.33	13.7.33	19.4.33	19.5.33
146	H.Lalthakima	302 IPC	20-0-0			26.1.31		20.1.30
147	Vailiana	302 IPC	20-0-0	0-5-0	6.10.32	6.3.33	1.5.32	1.11.32
148	Malsawmtluanga	506/427 IPC	0-18-0	0-0-20	4.1.15	24.1.15	14.9.14	3.10.14
149	Henry Lalengkima	376/511 IPC	5-0-0	0-0-30	17.1.16	16.2.16	23.3.15	19.4.15
150	Lalchhuanvawra	304 IPC	5-0-0			4.4.16		22.5.15
151	PC Roliana	302 IPC	7-0-0	0-3-0	1.12.16	1.3.17	2.7.15	2.10.15
152	Chawikima	376 IPC	5-0-0	0-4-0	30.10.16	28.2.17	4.11.15	4.3.16
153	Sawimawnga	302 IPC	10-0-0	0-5-0	29.5.17	29.10.17	11.12	11.5.16
154	Laldinpuia	341/376 IPC	5-0-0	0-6-0	12.6.16	12.12.16	19.12.15	19.6.16
155	PC Lalramsanga	376 IPC	5-0-0	0-1-0	10.4.17	10.5.17	26.6.16	26.7.16
156	PC Lalnunnema	376 (2)(f) IPC	5-0-0	0-10	2.6.17	2.7.17	26.11.16	26.12.16

157	Lalnunsanga	304 IPC	5-0-0			12.8.17		29.3.17
158	PC Vanlalzara	376 (2)(f) IPC	5-0-0	0-2-0	8.6.17	8.8.17	26.4.17	26.6.17
159	Kapkima	376 (2)(f) IPC	5-0-0	0-6-0	26.8.17	26.2.18	10.3.17	10.9.17
160	H.Lalawmpuia	376 (2)(f) IPC	10-0-0	0-0-30	12.10.19	11.11.19	17.11.17	16.12.17
161	Lalfamkima	341/376 (2)(f) IPC	10-0-0	0-0-15	25.10.19	9.11.19	11.1.18	26.1.18
162	Zoramsanga	376 (2)(f) IPC	7-0-0	0-1-0	29.4.19	28.5.19	17.6.18	17.7.18
163	Vanrampanzela	376 IPC	7-0-0	0-2-0	29.1.19	29.3.19	16.8.18	16.10.18
164	T.Joshua	302 IPC	5-0-0	0-6-0	12.6.18	12.12.18	17.4.18	17.10.18
165	Laldinthara	341/342/376 (2)(f) IPC	8-0-0	0-6-0	10.6.20	10.12.20	13.2.20	13.8.20
166	Lalrinthara	376 (2)(f)/506 IPC	10-0-0	0-2-0	17.6.22	17.8.22	30.10.21	30.12.21
167	K.sangkhuma	376 (2)(f) IPC	10-0-0	0-6-0	29.7.21	29.1.22	20.9.20	20.3.21
168	Lalrinfela	115 IPC	4-0-0	0-1-0	12.7.15	12.8.15	3.4.15	3.5.15
169	F.Lalhmachhuana	304 IPC	5-0-0			11.3.16		16.9.15
170	Lalringliana	376 (2)(f) IPC	10-0-0	0-1-0	28.4.18	28.5.18	18.3.16	18.4.16
171	Vanlalzawnga	376/326 IPC	5-0-0	0-1-0	26.3.17	26.4.17	8.7.16	8.8.16
172	Zohmingthanga	376 (2)(f) IPC	7-0-0	0-1-0	14.7.17	14.8.17	20.8.16	2.9.16
173	Lalhunliana	376 (2)(f) IPC	3-0-0	0-2-0	6.11.16	6.1.17	15.9.16	15.11.16
174	Lalfakzuala	376 IPC	5-0-0	0-1-0	5.8.17	5.9.17	18.11.16	18.12.16
175	Kulhpuingheta	376 (2)(f) IPC	7-0-0	0-0-30	19.11.17	19.12.17	4.2.17	4.3.17
176	Malsawmdawngliana	376 (2)(f) /511 IPC	5-0-0	0-3-0	5.8.17	5.11.17	24.12.16	24.2.17
177	Lalhmachhuana	302 IPC	5-0-0	0-6-0	28.10.16	28.4.17	10.6.17	10.12.17
178	Zothanmawia	380 IPC	7-0-0	0-10-0	25.12.17	25.4.18	13.8.16	13.6.17
179	C.Vanlalruata	376 (1) IPC	5-0-0	0-6-0	3.8.17	3.2.18	16.1.17	16.7.17
180	Lalhuta	376(1) IPC	3-6-0	0-6-0	28.2.17	28.8.17	13.1.17	13.7.17
181	V.Lalmalsawma	366/376/506 IPC	8-0-0	0-6-0	18.9.17	18.3.18	27.2.17	27.8.17
182	Ramchhanthanga	376(1) IPC	7-0-0	0-0-30	17.8.18	16.9.18	29.11.17	28.12.17
183	Vanlahriata	302 IPC	2-0-0	0-2-0	14.9.14	14.11.14	15.4.14	15.6.14
184	Lalchhuanthanga	376(1) IPC	4-0-0	0-5-0	4.4.15	4.9.15	20.7.14	20.12.14
185	Chawngthanpuia	506 IPC	1-0-0	0-0-30	10.8.14	9.9.14	15.4.14	14.5.14
186	Lalhuapzauva	376 (2)(f) IPC	3-0-0	1-0-0	22.3.15	22.3.16	9.5.14	9.5.15
187	Zoremsanga	457/380 IPC	0-24-0	0-0-90	4.11.14	2.2.15	18.5.14	16.8.14

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Annexure 'E'

LIST OF UNDER TRIAL PRISONERS IN CENTRAL JAIL, AIZAWL AS ON
12.2.2014

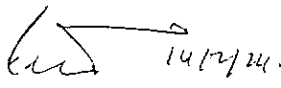
Sl.No	NAME OF UTP	DATE OF ADMISSION IN JAIL	SECTION OF LAW
1	Lalhruaitluanga	3.2.14	345 IPC
2	Lalramthlenga	19.1.14	457/380 IPC
3	Zonunmwia	3.1.14	380/448 IPC
4	Benjamin C Lalhunsiamia	26.1.14	506 IPC
5	Gospel Hmingthanmwawia	22.1.14	379 IPC
6	Hmingmwawia	24.1.14	182/24 IPC
7	K Laltlanthanga	5.2.14	379 IPC
8	Lalchhanchhuaha	5.2.14	420/406 IPC
9	Lalchharliana	21.1.14	341/506 IPC
10	Lalchhuanawma	10.1.14	506 IPC
11	Lalhriatpuia	22.1.14	380 IPC
12	Robert Lalrinthanga	20.1.14	454/380 IPC
13	Sangsawmthanga	13.1.14	3706(2)(f)/511/341/506 IPC
14	Laltinzova	6.2.14	21(b) ND & PS Act'85
15	Afzal Hussain Laskar	6.2.14	379 IPC
16	Zonunsanga	6.2.14	380 IPC
17	Lalmuanpuia	6.2.14	379 IPC
18	Zirkhawngbaka	4.1.14	326 IPC
19	R.Lalmuanpuia	23.1.14	380 IPC
20	Kapzamanga	25.1.14	380 IPC
21	Lalngilneiha	8.1.14	506 IPC
22	Lalsiamliana	14.1.14	379/34 IPC
23	Lalremruata	6.2.14	8(1) MLTP Act'95
24	Vanlalthanga	28.1.14	450/506 IPC
25	Zoengkima	26.1.14	394 IPC
26	Lalruat fela	28.1.14	454/380 IPC
27	Lalremliana	6.2.14	379 IPC
28	Rongura Sailo	5.1.14	380 IPC
29	Laltanpuia	4.1.14	380 IPC
30	Kansiansang	12.1.14	302 IPC
31	Samson Zonunmwawia	13.1.14	457/380 IPC
32	Lalremruata	15.1.14	380 IPC
33	B.Laldawnga	27.1.14	545/380 IPC
34	Albert Zosangliana	11.1.14	545/380 IPC
35	Timothy Saihmingthanga	14.1.14	380/506 IPC
36	Lalthatpuia	8.2.14	380 IPC
37	Lalnunsga	8.2.14	379 IPC
38	Lalengkawla	8.2.14	457/380 IPC

Sl. No	NAME OF UTP	DATE OF ADMISSION IN JAIL	SECTION OF LAW
39	C Vabeiseithai	9.2.14	498 'A' IPC
40	PC Lalhmangaiha	9.2.14	20(b)(ii)(B) ND & PS Act '85
41	Vanlalmuanpuia	10.2.14	307/326 IPC
42	Golden Vanlalpuiha	11.2.14	436/511 IPC
43	Zonunmawia	11.2.14	436 IPC
44	Lalrintluanga	11.2.14	25(A) ND & PS Act '85
45	F.Zaithanthuama	11.2.14	354(A)(2) IPC
46	Laldinliana	25/1/14	8(1) MLTP Act '95
47	Vanlalfela	7.2.14	21(b) ND & PS Act '85
48	Alex Zothanpuia	26.1.14	506 IPC
49	Lalawmpuia	16.1.14	21(b)/29/62 ND & PS Act '85
50	Lalhmasawna	28.1.14	454/380 IPC
51	C Lalfakzuala	26.1.14	448/307/323/506 IPC
52	Taibur Rahman	29.1.14	8(1)MLTP Act '95
53	Rosangkunga	15.1.14	454/380 IPC
54	Lalthakima	14.1.14	380 IPC
55	Lalmawipuia	12.2.14	457/380 IPC
56	Lalramnghaka	12.2.14	454/380IPC
57	Lalremruata	10.2.14	21(b) ND & PS Act '85
58	Vanlalliana	30.1.14	380 IPC
59	Lalramhluna	30.1.14	380/34 IPC
60	Lalbiakmawia	30.1.14	380/34 IPC
61	Sangdingliana	31.1.14	457/380 IPC
62	Zodinpuia	31.1.14	457/380 IPC
63	Lalruatkima	17.1.14	506 IPC
64	Remlalnghaka	8.1.14	379 IPC
65	Lalremruata	30.1.14	22(c) ND & PS Act '85
66	Lalsangluaia	3.2.14	25 'A' ND & PS Act '85
67	Khumakdan Moipak Singha	1.2.14	25 'A' ND & PS Act '85
68	Vanlaldika	30.1.14	22(a)/21(c) ND & PS Act '85
69	Lalrinnggheta	6.1.14	380 IPC
70	Lalthakima	7.1.14	309 IPC
71	R.Lalremtuata	4.2.14	457/352/34 IPC
72	Saithangliana	4.2.14	8(1) MLTP Act
73	Lalhriatpuia	18.1.14	506 IPC
74	Lalhmachhuana	18.1.14	379 IPC
75	Lalremthanga	1.2.14	379 IPC
76	Dany Lalmuankima	10.1.14	506 IPC

Sl. No	NAME OF UTP	DATE OF ADMISSION IN JAIL	SECTION OF LAW
77	K.Hmingthanzauva	6.1.14	379 IPC
78	Lalrinzuala	3.1.14.	506 IPC
79	Reuben Lalthianghima	19.1.14	506 IPC
80	Lalbiakliana	19.9.13	21(b) ND & PS Act, 85
81	L.K.Siama	17.7.13	21(b) ND & PS Act
82	Malsawmkima	10.12.13	21(b) ND & PS Act
83	Ramdingliana	9.11.13	21(b) ND & PS Act
84	Lalnunsiana	5.10.13	380/506/352 IPC
85	Lalrintluanga	7.10.13	326 IPC
86	Lawmsangzuala	27.4.13	302 IPC
87	Nanglamchin	9.7.13	20(b) (ii)(b)ND & PS Act, 85
88	Ramsangzuala	21.10.13	380 IPC
89	Vanlalruata	22.10.13	454/380 IPC
90	Thangliana	23.3.13	420/409/465/471 IPC
91	Robert Lalduhawma	30.12.13	21(1) 'A'ND & PS Act
92	Ricky Lalropuia	18.10.13	380 IPC
93	Robert Lalremruata	4.9.13	13(1) ADC Act, '50
94	Lalbiakngura	30.12.13	506 IPC
95	Laltanpuia	5.11.13	457/380 IPC
96	Zoherliana	15.10.13	457/380 IPC
97	Jacob Zaute	27.10.13	121/506/387/54/511 IPC
98	Zaithangliana	23.10.13	376(2)(1)IPC
99	Henry Lalnunsanga	2.11.13	448/380 IPC
100	B.Lalrinmawia	22.3.12	302 IPC
101	Abdul Jalil Ahmed	6.9.12	302/376/384 IPC
102	Satab Uddin Seikh	6.9.12	302/376/384 IPC
103	Lalhlawhtlinga	27.10.13	121/506/387/54/511 IPC
104	Lalvanngir Chawrai	17.4.13	379/34 IPC
105	Malsawmthanga	31.12.13	379/34 IPC
106	Lalnunsanga	31.12.13	379/34 IPC
107	Lalmuanpuia	5.12.13	380 IPC
108	Lalmalsawma	19.11.13	420/403 IPC
109	Lalremruata	7.10.13	454/380 IPC
110	Lalfakzuala	12.12.13	454/380 /307 IPC
111	Ricky Lalmuankima	24.12.13	457/380 IPC
112	Laltanpuia	9.8.13	21(C) ND & PS Act
113	Rolianthanga	3.10.13	457/380 IPC
114	Thangdeihnunga	10.12.13	25 (1AA)/30 Arm Act
115	Samuel Lalrawngbawla	26.9.13	384/419/506 IPC


Sl. No	NAME OF UTP	DATE OF ADMISSION IN JAIL	SECTION OF LAW
116	Mawngthuaisai	5.12.13	295/448 IPC
117	Varrozama	8.12.13	379 IPC
118	Lalremruata Ralte	18.8.13	302 IPC
119	Ginlala	14.10.13	489'B'/489'C' IPC
120	Kamrul Hussain Talukdar	5.9.13	376/511/323/341/34 IPC
121	Lalnuntluanga	11.9.13	457/380 IPC
122	Vanlalluaia	24.9.13	457/380 IPC
123	Lalthlana	31.12.13	506 IPC
124	Zosangliana	18.12.13	436 IPC
125	Lalrinchhana	31.12.13	506 IPC
126	Rothlengliana	17.12.13	506 IPC
127	Lallawmzuala	6.12.13	406/427 IPC
128	Lalhmingthara	4.9.13	25(1A) Arms Act
129	Lalhmingthanga	21.10.13	380 IPC
130	Kapthianga	11.11.13	376(2)(I) IPC
131	Zamchinkhaia	12.5.13	376(2)(f) IPC
132	Ramfangzauva	8.12.13	506 IPC
133	PC Lalvuana	21.10.13	8(1) MLTP Act
134	Raju Samir Das	16.2.13	302 IPC
135	Ginlal	14.10.13	489(B)(C) IPC
136	Lalchhuanmawia	3.10.13	457/380 IPC
137	Lalmalsawma	19.11.13	420/403 IPC
138	Zoramawia	25.11.13	380 IPC
139	Lalsapzauva	28.11.13	429 IPC
140	T.S.Zoremawia	10.10.13	457/380 IPC
141	Lalduhsaka	29.11.13	379 IPC
142	Lalzirliana	28.12.13	21(b) ND & PS Act
143	Zosanga	7.12.13	25ND & PS Act
144	Malsawmtluanga	28.12.13	506 IPC
145	Losuankap	30.11.13	379/34 IPC
146	James Isaka	26.9.12	376(2)(f)IPC
147	Laliankhuma	2.11.13	22(c) ND & PS Act 85
148	Krishna Rao	22.10.13	376(1)/109 IPC
149	Laltanzuala	2.12.12	376(1) /342/323/354 IPC
150	Kaplenthanga	5.12.13	354A(2)/354 B IPC
151	Chungthanga	21.12.13	379 IPC
152	Hrangkhuma	14.12.13	354 /323 IPC

Sl. No	NAME OF UTP	DATE OF ADMISSION IN JAIL	SECTION OF LAW
153	Lallawmawma	30.12.13	457/380 IPC
154	Lalchhanhima	25.9.13	457/380 IPC
155	Lalrozama	20.12.13	302 IPC
156	Laldinpuia	17.11.13	380 IPC
157	Lalthakima	21.9.13	457/380/511 IPC
158	Lalzidinga	10.12.13	376(2)(f) IPC
159	Thanghlira	13.10.13	380 IPC
160	Lalremsanga	26.12.13	380 IPC
161	Lalkungpuia	6.11.13	323/354/448 IPC
162	Zaithangliana	23.10.13	376(2)(1)IPC
163	Lalberema	1.8.13	302 IPC
164	Malsawmkima	24.10.13	376(2)(f)IPC
165	Khenthanga	11.7.13	21(b)/22(a) ND & PS Act
166	Lalthantluanga	16.12.13	8(1) MLTP Act. 95
167	Ramnunpuia	16.12.13	8(1) MLTP Act. 95
168	Lallianthanga	20.12.12	8(1) MLTP Act. 95
169	Samsul Hoque Laskar	23.7.13	307/326/324 IPC
170	Lalremruata	17.12.12	457/380 IPC
171	Anwar Hussain	5.10.13	380 IPC
172	Chandra Sekhar	5.10.13	380 IPC
173	Malsawmdawngzela	30.12.13	302 IPC


Special Superintendent
Central Jail, Aizawl

**LIST OF UNDER TRIAL PRISONERS IN CENTRAL JAIL, AIZAWL AS ON
12.2.2014**

SINo	NAME OF UTP	DATE OF ADMISSION IN JAIL	SECTION OF LAW
1	Lalrinmawii	9.7.13	21(b) 222(a) ND & PS Act
2	Lalsiampuii	4.2.14	20(b)(II)(c) ND & PS Act
3	Remruatfeli	28.6.13	21(b) ND & PS Act
4	Sunday Mawii	25.8.13	21(b) ND & PS Act
5	PC Vanlalringi	1.2.14	21(b) ND & PS Act
6	Lalmuankimi	24.1.14	380 IPC
7	Lalvenzuali	4.2.14	8(1) MLTP Act
8	Lalnunsangi	10.2.14	8(1) MLTP Act
9	Sunday Pari	30.12.13	25'A' ND & PS Act
10	Lalhmingmawii	26.1.14	379/403 IPC
11	Nitiali	23.1.14	21(b) ND & PS Act
12	Muankimi	8.2.14	20(b)(ii) 'B' ND & PS Act
13	Lalthanpari	28.1.14	8(1) MLTP Act
14	Lalthianghlimi	28.1.14	326/34 IPC
15	Manbawih	24.1.14	21(b) ND & PS Act
16	Rosalyn Lalruatsangi	6.9.13	379 IPC
17	Lalengmawii	10.2.14	8(1) MLTP Act
18	Vanlalmangi	30.12.13	21(b) ND & PS Act
19	Maisawmzuali	3.10.13	457/380 IPC
20	Biak chhungi	28.1.14	21(b) ND & PS Act
21	Lalromawii	22.10.13	376(1)/109 IPC
22	Lalkhawngaihi	26.9.13	21(b) ND & PS Act
23	Lalrinpuui	26.9.13	21(b) ND & PS Act
24	Zokhumi	7.12.13	21(b)+ 22(b) ND & PS Act
25	Lalchhanhimi	13.2.14	21(b) ND & PS Act


 Special Superintendent
 Central Jail, Aizawl

No. F. 11011/5/2004-HMJ
GOVERNMENT OF MIZORAM
HOME DEPARTMENT

Dated Aizawl, the 16th April, 2012.

NOTIFICATION

In exercise of the power conferred under Para 20 Chapter III of the Assam Jail Manual, the Governor of Mizoram is pleased to appoint Board of Visitors to various Jails in Mizoram as shown below:-

1. CENTRAL JAIL/DISTRICT JAIL, AIZAWL

- | | | |
|---|---|----------------------|
| a) District Magistrate | - | Chairman |
| b) Addl. District Magistrate (J) | - | Member Secretary |
| c) President, C.Y.M.A | - | Non Official Members |
| d) President, MUP Gen. Hqrs. | - | -do- |
| e) President, MHIP Gen. Hqrs. | - | -do- |
| f) Chairman, Zoram Kohhran
Hruaitu Committee | - | -do- |

2. DISTRICT JAIL, LUNGLEI

- | | | |
|--|---|---------------------|
| a) District Magistrate | - | Chairman |
| b) District & Session Judge | - | Member Secretary |
| d) President, YMA Sub. Hqrs., Lunglei | - | Non-Official member |
| e) President, MHIP Sub. Hqrs., Lunglei | - | -do- |
| f) Pu Lalsangliana, IIS(Rtd),
Prominent Citizen | - | -do- |
| g) President, MJA, Lunglei | - | -do- |

3. DISTRICT JAIL, SAIHA

- | | | |
|--|---|---------------------|
| a) District Magistrate | - | Chairman |
| b) Addl. Dy. Commissioner | - | Member Secretary |
| c) Pu V. Lalchawna,
Prominent Citizen | - | Non-Official Member |
| d) President, MTP Hqrs. | - | -do- |
| e) Rev. C. Beima, Executive Secy. | - | -do- |
| f) President, MCHP, Headquarters | - | -do- |

3. DISTRICT JAIL, LAWNGTLAI

- | | | |
|-------------------------------|---|---------------------|
| a) District Magistrate | - | Chairman |
| b) Chief Judicial Magistrate | - | Member Secretary |
| c) President, CYLA | - | Non-Official Member |
| d) President, MUP | - | -do- |
| e) President, MHIP | - | -do- |
| f) President, LWA | - | -do- |
| g) President, MKHC, Lawngtlai | - | -do- |

Directorate of Prisons
Serial No. 71
Date 15.5.12

Cont/..

4. DISTRICT JAIL, KOLASIB

- | | | |
|--|---|---------------------|
| a) District Magistrate, Kolasib | - | Chairman |
| b) Addl. District Magistrate(J), | - | Member Secretary |
| c) Pi Zohmingliani Hauhna, Lecturer Diet
Kolasib | - | Non Official Member |
| d) Pi Zoparliani Khiangte, Asst. Prof.
Mizoram Law College, Aizawl. | - | Non Official Member |
| e) Pu C. Lalmuankima, Asst. Prof. Govt.
College Kolasib | - | -do- |
| f) Pu R.V. Thansanga, Headmaster(Rtd). | - | -do- |
| g) Pu James R. Colney Headmaster(Rtd) | - | -do- |

5. DISTRICT JAIL, CHAMPHAI

- | | | |
|---|---|----------------------|
| a) District Magistrate | - | Chairman |
| b) SDO(S) | - | Member Secretary |
| c) Er. John Poukhochin, Prison
Ministry of India | - | Non Official Members |
| d) President, MHIP Sub.Hqrs. | - | -do- |
| e) President, Group YMA, | - | -do- |
| f) President, MUP Sub-Hqrs., | - | -do- |

The Board may function for a period of two years w.e.f. the date of issue of this Notification and it shall be the responsibility of Board Chairman to convene meeting of the Board of Visitors at regular interval in order to ensure fulfillment of duties and functions as prescribed in Jail Manual. The Board Chairman shall liaise with the member of the Board of Visitors and seek his/her convenience for visit of the Jail every quarter and also to draw up Roster of visit to be paid by each visitors.

Sd/- SANGTHUAMA

Deputy Secretary to the Government of Mizoram
Home Department

Memo No. F. 11011/5/2004-HMJ

Dated Aizawl, the 17th April, 2012.

Copy to:-

1. Secretary to the Governor, Government of Mizoram.
2. P.S. to Chief Minister.
3. P.S. to Minister i.e. Prison Department.
4. P.S. to Chief Secretary, Government of Mizoram.
5. All Secretaries, Government of Mizoram.
6. All Deputy Commissioner's, Government of Mizoram.
7. Director General of Police, Mizoram.
8. Inspector General of Prisons, Mizoram.
9. All persons concerned.
10. Controller, Printing & Stationery, Govt. of Mizoram, with 5(five) spare copies for publication in the Mizoram Gazette.
11. Guard File.

(SANGTHUAMA)

Deputy Secretary to the Government of Mizoram
Home Department

Extract of Rules 11 and 12 of the 'Rules for Management of Jails in Assam' contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894

11. **Inspection of jails by Inspector-General** - (1) He shall inspect all departments of every jail at district headquarters and at Shillong at least once a year and of every jail at sub-divisional headquarters and at Tura, Kohima and Aijal at least once in two years.

(2) During each inspection he shall personally see every prisoner then in confinement in the jail, he shall give every prisoner a reasonable opportunity of making any application or complaint and shall investigate and dispose of such as relate to jail discipline.

(3) He shall inspect the yards, wards, cells, worksheds, and other enclosures, shall examine the garden, enquire into the character of the water-supply, the conservancy arrangements, and the medical administration, shall see the food and ascertain that it is of proper quality and quantity, and generally satisfy himself that the building and premises are in proper order.

(4) He shall inspect all journals, registers and books maintained in every department of the jail, and initial or countersign them in token that he is satisfied that they are maintained in accordance with rules. He shall satisfy himself that the orders of Government regarding the arrangement and periodic destruction of records are observed.

(5) He shall inspect the warder establishment, satisfy himself as to its proficiency in drill and musketry, inspect its arms and accoutrements, and test the ability of each jail officer of the upper subordinate establishment to drill the guard.

12. **Memorandum of inspection to be supplied to Superintendent** - Immediately after the inspection the Inspector-General shall furnish the Superintendent with a memorandum embodying his opinion of the manner in which the jail is administered, the extent to which the officers appear familiar with their duties, together with any suggestions or order for the guidance of the Superintendent.